

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, COURT – II
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 31-05-2024 AT
10.30 A.M. THROUGH VIDEO CONFERENCING:**

**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**

APPLICATION NUMBER : --

PETITION NUMBER : CP/IBC/214/2023

NAME OF THE PETITIONER : Expertus Infotech Pvt Ltd

NAME OF THE RESPONDENT(S) : --

UNDER SECTION : Sec 10 of IBC, 2016

ORDER

Ld. Sr. Counsel Mr. Satish Parasaran for the Petitioner. Ld. Counsel Mr. Ganesh Pandian for Greater Chennai Corporation. Mr. Hari Karthik, Licensed inspector of Greater Chennai Corporation is present.

This is a case where other creditors have not responded in spite of several opportunities and therefore they are set ex parte.

The Counsel for Greater Chennai Corporation sought details for making a claim relating to assessment of Professional Tax. This is not a forum to provide information to Greater Chennai Corporation for making an assessment of their dues towards professional tax or property tax. Greater Chennai Corporation has to make an independent exercise to get the data and arrive at the amounts due from the Corporate Debtor. Therefore Greater Chennai Corporation is directed to carry out exercise of assessment on their own.

Post the Petition for final hearing on **19.07.2024**.

-Sd-
RAVICHANDRAN RAMASAMY
Member (Technical)

-Sd-
JYOTI KUMAR TRIPATHI
Member (Judicial)

phk